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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

ORIGINAL APPLICATION NO.858 OF 2011

Cuttack this the 22nd day of December, 2011

CORAM: HON'BLE SHRI A.K.PATNAIK, JUDICIAL MEMBER...

Kartik Chandra SinghApplicants

-VERSUS-

Union of India & Ors. Respondents

ORDER (ORAL)

{A.K.Patnaik, Member (Judicial)}


Heard Mrs.S.Mohanty, Learned Counsel for the Applicant
and Shri S.Barik, Learned ASC for the Respondents.

2. The Applicant by filing Annexure - A/3 on 11.2.2011 addressed to the Director General, Doordarshan, Copernicus Marg, Mandi House, New Delhi-1 (Respondent No.3) has ventilated his grievance for his regular absorption on the ground that he being selected by a regular selection process, he is entitled to get the benefit as decided by this Tribunal in OA No.449/2007 {Fakir Charan Naik v. Union of India & Ors.}. The Learned Counsel for the applicant has submitted that the representation made (Annexure-A/3) is still not disposed of and accordingly without entering into the merits of the case, as agreed to by the Learned Counsel for the parties, I dispose of this case with a direction to Respondent No.3 to consider and dispose of the representation at Annexure-A/2, if still

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pending with a reasoned and speaking order within a period of 45 days. Paper book be sent to Respondent Nos.4 and 5.

3. With the above observation and direction, the OA stands disposed of. 4. Copy of the order be issued to the Learned Counsel for the parties.


(A.K.PATNAIK)
MEMBER (J)

B.